

O.A. No. 1405 of 2003Order dated: 26.06.2008

CORAM:

Hon'ble Mr. Justice K.Thankappan, Member(J)  
Hon'ble Mr. C.R.Mohapatra, Member (A)

Heard Mr. J.Sengupta, Ld. Counsel for the applicant and Mr. R.S.Behera, Ld. Counsel for the Respondents.

The reversion ~~from~~ <sup>of</sup> the applicant has been challenged in this Original Application. A similar matter has already been taken up by this Tribunal and passed a favourable order for the applicant. However, the Apex Court on appeal reversed the order of this Tribunal. Thereby the reversion was found legal.

The counsel appearing for the applicant submits that though the reversion was confirmed by the Apex Court, as a Jr. Clerk he worked during pendency of the matter both in the Tribunal as well as in the Apex Court and he is entitled for payment as Jr. Clerk. But it is also admitted before us that no such representation was filed before the authorities to consider that question. Even if, any representation is filed, the applicant is free to file a fresh one within one month from today. If such representation is filed with request, the authorities especially, Respondent No.2 shall consider the same and pass appropriate orders making enquiry whether the applicant had worked or not during the relevant time and shall dispose of the same within three months from the date of receipt of such representation.



10

Accordingly, the O.A. is disposed of. No order  
as to costs.

Chaturvedi  
MEMBER(A)

Kappan  
MEMBER(J)